

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.: 376/96.

~~XXXXXX Application XXXXXX~~

Date of Decision May 02, 1996.

Shri G. P. Dhodapkar,

Petitioner/

Shri S. P. Kulkarni

Advocate for
the Petitioners/

Versus

Union Of India & Another,

Respondent/

Shri R. K. Shetty,

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B. S. Hegde, Member (J).

~~XXXXXX XXXXX~~

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)
MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
GULESTAN BLDG. NO. 6. 3RD/4TH FLOOR
PRESCOT ROAD, FORT, BOMBAY - 400001

ORIGINAL APPLICATION NO.:376/96.

Dated, this Thursday the 2nd day of May, 1996.

CORAM : Hon'ble Shri B. S. Hegde, Member (J).

Shri G.P. Dhodapkar Applicant
(Advocate by Shri S.P. Kulkarni)

Versus

Union Of India & Another Respondents
(Advocate by Shri R. K. Shetty).

: ORDER :

[PER.: SHRI B. S. HEGDE, MEMBER (J)]

1. Heard Shri S.P. Kulkarni for the applicant and Shri R. K. Shetty for the respondents. The Tribunal vide its order dated 18.04.1996 directed the respondents to make the payment of provisional pension from May 1996 onwards. However, during the course of hearing, Shri Shetty submitted a letter addressed to him by the respondents stating that necessary action is being taken up to make payment of pensionary benefits to the applicant. It is also stated that since the Paying Authority is at Allahabad, a departmental representative has been deputed to Allahabad to get the payment settled. In the circumstances, Shri Shetty seeks months weeks time.

2. Time granted. Respondents are directed to finalise the payment of pensionary benefits due to the applicant by 31.07.1996.

3. The O.A. is disposed of with the above directions. No order as to costs.


(B. S. HEGDE)
MEMBER (J).

Judgement dt.
2/5/96. ~~was~~ issued
to the parties on
4/5/96.

de
24/5/96

Reply dt. QZ-5-96
of Respondent recd.
on Q-5-96

